

FIR No. 242/2020  
PS Kalyanpur  
U/s 323/336/302/34 IPC & section 25/27 Arms Act  
State vs Gulshan

06.07.2020

Ld. PO is on maternity leave.

This is an application for bail u/s 437 Cr. PC moved on behalf of accused Gulshan through his counsel.

Present: Ld. APP for the State.  
Sh. N. P.Sharma, counsel for applicant/accused through VC.

IO has filed his report to this bail application.

Ld. Counsel for accused has submitted that accused is in custody since 06.06.2020 in the present case and he has been falsely implicated and there is no allegations against the accused labeled u/s 25/27 Arms Act and is not required for the purpose of investigation and thus bail may be granted to the accused.

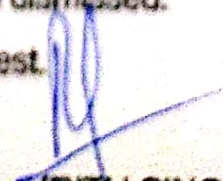
Previous conviction/involvement report of SCRB Delhi received through IO.

As per report of the IO, accused Gulshan has also involvement in case of offence in FIR No. 0280/2014 u/s 323/34 IPC of PS Shahdra, FIR No. 1113/2015 u/s 323/341/34 IPC of PS Kalyanpuri, FIR No. 0202/2016 u/s 392/397/411/34 IPC of PS Kalyanpuri, SED-JN-1284/2017 u/s 379/411 IPC of e-PS Crime, FIR No. 0123/2017 u/s 411/34 IPC & 25 Arms Act of PS Mayur Vihar, FIR No. 0073/2017 u/s 392/34 IPC of PS Pandav Nagar, FIR No. 0283/2018 u/s 336 IPC & 25/27/54/59 Arms Act of PS Kalyanpuri and FIR No. 0284/2018 u/s 392/397/411/34 IPC of PS Kalyanpuri.

Report perused.

Since accused has several previous criminal involvements as per report of IO and has been declared bad character of that area, I am not inclined to grant bail to the accused, accordingly, present bail application of the accused stands dismissed.

Let copy of order be given to counsel for accused at request.

  
(RITU SINGH)  
Duty MM/East/KKD/Delhi  
06.07.2020

BEFORE THE HON'BLE COURT OF MS. EKTA GAURIA,  
CMM, DISTRICT EAST, KARKARDOMA COURTS,  
DELHI

In the matter of:-

STATE                      VERSUS                      GULSHAN

FIR No.: 242/2020

U/s: 323/336/506/34 IPC

r/w 25/27 Arms Act

P.S.: Kalyanpuri, Delhi

1<sup>ST</sup> BAIL APPLICATION U/S 437 Cr.P.C. ON BEHALF OF  
APPLICANT/ACCUSED NAMELY GULSHAN S/O SH.  
JAGDISH R/O H.NO. 16/325, KALYANPURI, CHILLA  
SARODA KHADDAR, CHILLA DELHI-110092 FOR GRANT  
OF REGULAR BAIL

MOST RESPECTFULLY SHOWETH:-

- 1- That present applicant/accused was arrested in this case on dated 06/06/2020 and since then he is in judicial custody.
- 2- That as per alleged prosecution story, present FIR is registered in U/s 323/336/506/34 IPC, same are as per U/s 2 of Cr.P.C. are bailable one and there is no allegations against the present applicant/accused labeled U/s 25/27 Arms Act.